

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(S) No. 494 of 2020

Rahul Kumar & Others
..... **Petitioners**
Versus
The State of Jharkhand & Ors. **Respondents**

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioners : Mr. Shubhashis Rasik Soren, Advocate
For the Respondent-State : Mr. Mohan Kumar Dubey, A.C. to A.G.
For the respondent-JPSC : Mr. Sanjay Piprawall, Advocate
For the Intervener : Mr. Ritesh Kumar Gupta, Advocate

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08/Dated:10/09/2020:

Heard Mr. Shubhashis Rasik Soren, learned counsel for the petitioners, Mr. Mohan Kumar Dubey, learned counsel appearing for the respondent-State, Mr. Sanjay Piprawall, learned counsel appearing for the respondent-JPSC and Mr. Ritesh Kumar Gupta, learned counsel for the intervener.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

I.A. No. 3915 of 2020 has been filed for intervention in the instant writ petition for being impleaded as party respondent no. 6.

Learned counsel for intervener submits that the petitioner is a successful candidate in 6th Combined Civil Services Examination, 2016. He submits that this writ petition has been filed for cancellation of the 6th Combined Civil Services Examination, 2016. He submits that in his absence, if the said writ petition will be

decided, he will be prejudiced and in that view of the matter he is inclined to implead as party respondent no. 6.

Learned counsel for the petitioners has got no objection.

Mr. Mohan Kumar Dubey, learned counsel for the respondent-State and Mr. Sanjay Piprawall, learned counsel for the respondent-JPSC submit that since the intervener has come before this Court, he may be impleaded as party respondent no. 6 in the writ petition.

Accordingly, I.A. No. 3915 of 2020 stands allowed.

Learned counsel for the petitioners is directed to make the intervener as party respondent no. 6 in the writ petition and he will serve the entire pleadings to the learned counsel for the intervener-respondent no. 6 within a week.

Respondent No. 6 is at liberty to file affidavit if so desire.

I.A. No. 3893 of 2020 has been filed for early hearing of the writ petition. Since, the matter has already been taken up thrice, I.A. No. 3893 of 2020 has become infructuous. Accordingly, I.A. No. 3893 of 2020 is dismissed as infructuous.

I.A. No. 3246 of 2020 shall be considered on the next date of listing.

Post the matter on 24.09.2020.

(Sanjay Kumar Dwivedi, J.)